

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir.

(b) Does not arise.

Items reserved for production under Handloom Sector

2878. SHRI RAMACHANDRAN KADANNAPPALLI: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether his attention has been drawn to the fact that most of the items reserved for production under handloom sector are being produced in the powerloom and very little is being done by the State Governments to enforce the Reservation Control Order; and

(b) if so, the measures being taken by Government in this regard?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) and (b). Some violations of the Reservation Orders have been reported and State Governments are taking action in accordance with the provisions of the Reservation Order in respect of these violations. However, they are being requested to be more vigilant and ensure stricter implementation of the Reservation Orders.

Classification of Cities

2879. SHRI MADHAVRAO SCINDIA: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) criteria fixed for classification of cities under Class 'A', 'B', 'C', 'D' and so on in the country for purposes of giving house rent and other allowances;

(b) the year in which the cities were classified last and also the list of cities under different classes; and

(c) whether Government propose to declare Gwalior as 'B' class city in near future?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) Cities are classified for the purpose of payment of house rent allowance and compensatory (city) allowance to the Central Government employees into A, B-1, B-2 and C categories on the basis of their population as revealed in the last decennial census as follows:

Class Population criterion.

A More than 16 lakhs.

B-1 Above 8 lakhs but not exceeding 16 lakhs.

B-2 Above 4 lakhs but not exceeding 8 lakhs.

C 50,000 and above but not exceeding 4 lakhs.

While for the payment of house rent allowance, only the population of the municipal area of city is taken into account, for the payment of compensatory (city) allowance, the population of the Urban Agglomeration of the city, wherever it exists, is reckoned for the purpose. Where, however, such Urban Agglomeration does not exist, the classification of city for the payment of compensatory (city) allowance also is based on the population of the municipal area of the city.

(b) Cities were last classified in 1974 following the recommendations of the Third Pay Commission. Upto-date lists of the cities classified for the payment of house rent allowance and compensatory (city) allowance, are laid on the Table of the House. [Placed in Library. See No. LT-642/77].